

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP 138/94 in
TA 769/86

: Date of order 28.4.95

Mahendra Swaroop

: Petitioner

V/s

M. Ravindra & Others

: Respondents

For the petitioner

: Mr. S. Kumar

For the respondents

: Mr. K.N. Shrimal

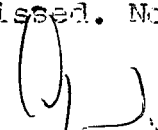
CORAM

Hon'ble Mr. Gopal Krishna, Vice Chairman.

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN.

We have heard the learned counsel for the petitioner and the counsel for the respondents. The counsel for the parties have agreed that the Contempt Petition now does not survive as the decision of the Tribunal dated 25.6.93 has already been implemented. The Contempt Petition stands dismissed. Notices are discharged.


(O.P. SHARMA)
MEMBER(A)


(GOPAL KRISHNA)
VICE CHAIRMAN